

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00439/2019
Chandigarh, this the 2nd day of May, 2019

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

Janak Raj Sharma son of Late Sh. Jagdish Chander aged about 76 years r/o H. No. 1439/18, Gali No. 2, Islamabad, Amritsar (Punjab), Pin – 143002 (Group C)

....Applicant

(Present: Mr. Mukesh Kumar Bhatnagar, Advocate)

Versus

1. Union of India through the Secretary to the Government of India, Ministry of Communication and I.T. Department of Post, Dak Bhawan, New Delhi – 110001.
2. Postmaster General Punjab, west Region, Sector 17, Chandigarh.
3. Senior Supdt. of Post Offices, Amritsar Dn., Amritsar, Pin – 143001.

Respondents

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Applicant is before this Court seeking invalidation of the order dated 12.03.2019 (Annexures A-1) whereby his claim for medical reimbursement has been rejected on the ground that the retirees are not covered under CS (MA) Rules, 1944.
2. Learned counsel argued that this Court has already negated the view of the respondents in not extending the benefit of medical reimbursement to the pensioners, which has been affirmed by the Hon'ble High Court by dismissing the Writ Petition in the case of

Union of India & Others Vs. Mohan Lal Gupta & Another, 2018

(1) SCT 687, based upon a judgment of the Hon'ble Supreme Court in the case of **Shiva Kant Jha Vs. Union of India** (W.P. (Civil) NO. 695/2015 decided on 13.04.2018). It is further submitted that based upon judicial pronouncements, this Court disposed of various cases, including O.A. No. 060/00668/2018 titled **Baldev**

Raj Sharma Vs. Union of India & Another on 18.10.2018.

Learned counsel contended that the impugned order is illegal, being in violation of judicial pronouncements aforementioned, and, therefore, be set aside. He prayed that the matter be remitted back to the respondents for grant of benefit in view of the ratio laid down in the cases relied upon by the applicant.

3. Issue notice to the respondents.

4. At this stage, Mr. Sanjay Goyal, Sr. CGSC, appears and accepts notice. He is not in a position to cite any law contrary to what has been observed hereinabove. He prays for grant of sufficient time to the respondents to consider and grant the benefits in view of the relied upon case.

5. In the wake of the above, the impugned order dated 12.03.2019 (Annexure A-1) is quashed and set aside. The matter is remitted back to the respondents to re-consider the case of the applicant for reimbursement of medical expenses, in the light of relied upon cases, as noticed hereinabove also and reimburse the admissible amount to him, as per AIMS/PGI rates, within a period

of two months from the date of receipt of a copy of this order. No costs.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 02.05.2019

